

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH CAMP AT NAGPUR.

CONTEMPT PETITION NOS: 23/95 & 51/95
ORIGINAL APPLICATION NO:1047/94.

V.R.Singh ... Applicant.

V/s.

Union of India & 2 Others ... Respondents.

CORAM : Hon'ble Shri Justice M.S.Deshpande, Vice Chairman.
Hon'ble Shri P.P.Srivastava, Member(A).

APPEARANCES:

Shri Aney, Counsel
for Applicant.

Shri M.P.Bader, Counsel
for Respondents.

TRIBUNAL'S ORDER:

DATED : 27/8/95.

X Per Shri M.S.Deshpande, Vice Chairman. X

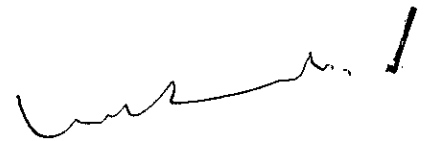
Shri M.P.Bader, Counsel for the respondents states that the applicant has been reinstated and this position is not disputed by the applicant. The question is about ^{the} amount of pay and allowances which should be payable to the applicant. The respondents should consider the question of payment of pay and allowances during the period of suspension within three months from the date of receipt of copy of this order.

With these directions, both CPs 23/95 and 51/95 are disposed of.



(P.P.SRIVASTAVA)
MEMBER(A)

abp.



(M.S.DESHPANDE)
VICE CHAIRMAN